



2025:DHC:6914-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 12182/2025, CM APPL. 49669/2025, CM APPL.
49670/2025 & CM APPL. 49671/2025

RAVINDER KUMARPetitioner
Through: Mr. Sandeep Kumar, Mr.
Krishna Gopal Mishra, Mr. Saurabh Anand,
Mr. Jitendra M Ojha, Mr. Navendu Pandey,
Adv.
versus

**INDO-TIBETAN BORDER POLICE
FORCE AND ORS.**Respondents
Through: Mr. Balendu Shekhar, CGSC,
Mr. Krishna Chaitanya, GP, Mr Divyansh
Singh Dev and Mr. Raj Kumar Maurya
Adv. with Mr. Devender Singh, DC (JAG)
ITBP

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA
ORDER(ORAL)

% **13.08.2025**

1. After some hearing, Mr. Sandeep Kumar, learned Counsel for the petitioner seeks leave to withdraw the petition with liberty to re-institute it after placing requisite documents on record.
2. Leave and liberty is granted as aforesaid. The petition is disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

AUGUST 13, 2025/AT